



**Government of Jammu and Kashmir  
Revenue Department**

**Notification,  
Srinagar, the 25<sup>th</sup> of October, 2016**

**SRO 347** :- In exercise of the powers conferred by Section 5 of the Jammu & Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of notification SRO 449 of 2014 dated 21<sup>st</sup> October, 2014, the Government hereby exclude village "Marothi" of "Niabat Latti (new) Hq at Latti" from the territorial jurisdiction of "Tehsil Latti" and include the same within the territorial jurisdiction of "Tehsil Chenani".

By order of the Government of Jammu and Kashmir.

**Sd/-**

(Mohammad Ashraf Mir)  
Commissioner/Secretary to Government

No: Rev/S/389/2015

Dated: 25-10-2016

Copy to the:

1. All Financial Commissioners to Government.
2. Director General of Police, J&K, Srinagar.
3. Principal Secretary to Hon'ble Chief Minister.
4. Principal Resident Commissioner, J&K, Government, New Delhi.
5. Financial Commissioner (Revenue), J&K.
6. Principal Secretary to Hon'ble Governor.
7. Principal Secretary to Hon'ble Governor.
8. All Administrative Secretaries to Government.
9. Divisional Commissioner, Jammu / Kashmir.
10. Commissioner, Survey and Land Records, J&K.
11. Custodian General, J&K Srinagar.
11. All Heads of Department.
12. All Deputy Commissioners.
13. Private Secretary to Hon'ble Minister for Revenue.
14. Private Secretary to Hon'ble MoS for Revenue.
15. Private Secretary to Commissioner/Secretary to Govt. Revenue Deptt.
16. Concerned file.

(Dr. Shabir Hussain Keen) KAS  
Deputy Secretary to Government